

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 12

**CP(IB) No. 72/Chd/Hry/2020
Under Section 9, IBC 2016**

In the matter of:-
Ashok Fuels Station

....Petitioner-Operational Creditor

Vs

Sanatan Logistics Private Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

None for petitioner.

It is seen from the file that vide order dated 13.01.2022, Registry was directed to issue notice to learned counsel for the petitioner for his appearance as there was no representation on behalf of the petitioner and since, the file was not taken up for last few dates of hearing. On the last date of hearing i.e. on 01.04.2022, it was submitted by learned proxy counsel for the petitioner that parties have arrived at a settlement and some time may be granted for placing on record the settlement agreement. However, today, there is no representation on behalf of the petitioner. In these circumstances, it seems that the petitioner is not interested in prosecuting the present petition and therefore, the present petition is ordered to be dismissed for want of prosecution.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

May 18, 2022
HM

Sd/-
(Harnam Singh Thakur)
Member (Judicial)